

**Shri A. C. Guha:** May I know whether there has been any suggestion that a certain portion of the textile production should be reserved for handloom, and, if so, has the government come to any decision on that?

**Mr. Speaker:** I think it is a well-known matter which has appeared in the Press.

**Shri Matthen:** May I know how the prices of cloth manufactured by the mills compare with those of the same standard of cloth manufactured by the handloom, as, for instance in the case of sarees and dhoties?

**Shri T. T. Krishnamachari:** It is a very wide question, Sir. In the coarse varieties, the difference between the prices of handloom products and those of mill products happens to be in the region of 12½ to 15 per cent., while in the finer varieties, it ranges between 25 and 30 per cent. But it must also be recognised that the finer varieties of cloth woven by handloom weavers have got an artistic significance which the corresponding mill products have not got.

#### GHATAPRABHA PROJECT

\*257. **Shri R. G. Dubey:** (a) Will the Minister of Planning be pleased to state whether it is a fact that several representations have been made by the legislators from Bombay Karnatak as well as by the Karnatak Pradesh Congress Committee to the concerned authorities to include the Ghataprabha Project (left bank and right bank canals) and to make adequate provision for its execution as a part of the first Five Year Plan?

(b) Have Government decided to include the Ghataprabha Project in the first Five Year Plan in response to the intense and pressing demand of the people of Karnatak?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) Yes, Sir.

(b) The investigations in connection with the Ghataprabha Valley Development Project have not yet been completed.

**Shri R. G. Dubey:** May I know the list of the projects which are proposed to be finally included in the revised five-year plan in the State of Bombay?

**Shri Hathi:** If the hon. member wants to know the names, I want notice. All the projects that will be included will be found in the final report of the Planning Commission.

**Shri R. G. Dubey:** Will the hon. Minister be pleased to state the average rainfall in the areas under command in relation to the various projects?

**Shri Hathi:** That is an omnibus question, Sir.

**Shri R. G. Dubey:** Is it a fact that the area under command, under Ghataprabha, is the area of the lowest rainfall, and that it caters to the needs of Bijapur district, which is proverbially a famine area?

**Mr. Speaker:** These are merely facts which the hon. member is giving. What is the information he wants?

**Shri R. G. Dubey:** These facts are disputed, and I wanted to know the government opinion on this matter.

#### REORGANISATION OF CENTRAL WATER AND POWER COMMISSION

\*259. **Shri S. N. Das:** Will the Minister of Irrigation and Power be pleased to state which of the recommendations and suggestions of the Kasturbhai Committee with regard to re-organisation and other aspects of the Central Water and Power Commission have been accepted by Government and given effect to?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** Some recommendations of the Committee are being acted upon and other recommendations are under examination by the Government.

**Shri S. N. Das:** May I know what recommendations are being accepted by the Government?

**Shri Hathi:** One of the recommendations of the Kasturbhai Committee was concerned with planning of projects; i. e. when the plans and estimates have been drawn up, they should be subsequently scrutinised by an independent body of experts. That suggestion is already being implemented.

**Shri S. N. Das:** May I know whether as a result of the recommendations made by the Estimates Committee in their fifth report, and also the ones made by this Kasturbhai Committee, the functions of the CWPC have been revised or are going to be revised?

**Shri Hathi:** That recommendation is actually under the examination of the Government.

**Shri S. N. Das:** May I know the date of appointment of this Committee, and whether it was appointed after the recommendations of the Estimates Committee or before?

**Shri Hathi:** The Kasturbhai Committee was appointed in November 1951.

**Shri S. N. Das:** May I know whether before the appointment of this Committee, the recommendations of the Estimates Committee were considered by the Government, and any action taken thereon?

**Shri Hathi:** Yes, the report of the Estimates Committee was being considered even then.

**Shri S. N. Das:** I wanted to know what action was taken by the Government before the appointment of this Committee?

**Shri Hathi:** No action was actually being taken for implementation of the recommendations contained in the report of the Estimates Committee, but they were being examined.

**Shri S. N. Das:** May I know whether the recommendations made by the Estimates Committee were handed over to that Committee for re-examination?

**Mr. Speaker:** He wants to know whether the Kasturbhai Committee was directed to re-examine the recommendations made by the Estimates Committee.

**Shri Hathi:** I do not think, Sir.

**Shri Sarangadhar Das:** May I point out, Sir, that the Estimates Committee came into existence after the Kasturbhai Committee submitted their report?

**Shri Hathi:** The report of the Kasturbhai Committee was published on 28th July 1952.

**Shri Sarangadhar Das:** Was its appointment before or after the receipt of the recommendations of the Estimates Committee?

**Shri Hathi:** Before that; the recommendations of the Estimates Committee were made in the report of March 1952.

**Shri Sarangadhar Das:** May I know whether the recommendation of the Estimates Committee made in their fifth report, to separate the post of Chairman of the CWPC from the joint Secretaryship in the Ministry, has been implemented?

**Shri Hathi:** That is actually under examination.

#### PROTECTION TO INDUSTRIES

\*260. **Shri Bansal:** Will the Minister of Commerce and Industry be pleased to state:

(a) how many cases relating to claims for protection have been referred to the Tariff Commission since its inception in January 1952 and the names of the industries whose cases were referred and are still pending before the Tariff Commission;

(b) the names of industries which are seeking protection for the first time; and

(c) the names of industries in respect of which the Tariff Commission has conducted price enquiries?

**The Minister of Commerce (Shri Karmakar):** (a) Only two claims for protection have been referred to the Tariff Commission since its inception in January 1952. They relate to—

- (1) the Automobile Industry, and
- (2) the Caustic soda and bleaching powder industry. Both these cases are still pending before the Commission.

(b) Presumably the Member is referring to the claims for protection preferred by the industries to Government for reference to the Tariff Commission. If so, the particulars are given below:—

- (1) Sanitary ware and wall glazed tiles.
- (2) Pipe fitting.
- (3) Screw cutting tools.
- (4) Wire netting and wire gauges.
- (5) Electric motors (upto 50 h.p. capacity).
- (6) Vulcanised fibre sheet.
- (7) Rayon Yarn.
- (8) Dyestuffs.
- (9) Umbrella ribs.
- (10) Titanium Oxide pigments.
- (11) Hinges.
- (12) Malt Extract.
- (13) Panel Pins.
- (14) Radio.
- (15) Leather cloth and allied product.
- (16) Polishes.
- (17) Glass.

(c) The Tariff Commission has so far conducted the following price